

n

SLP(Crl.)No. 3184 OF 2000  
ITEM No.29

Court No. 9

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3184/2000

(From the judgement and order dated 03/07/2000 in CRLM 16453/00  
of The HIGH COURT OF PATNA)

SHAILENDRA KUMAR

Petitioner (s)

VERSUS

STATE OF BIHAR & ORS.

Respondent (s)

( With Appln(s). for stay & Office Report )

Date : 29/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Babban Kr. Sharma, Adv. for  
Ms. Kamakshi S. Mehlwal, Adv.

For Respondent (s) Ms. Sunita R Singh, Adv. for  
State of Bihar Mr. B.B. Singh, Adv.

Mr. Shiva Pujan Singh, Adv.  
Mrs. Nidhi Pandey, Adv.

UPON hearing counsel the Court made the following  
O R D E R

...L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Heard learned counsel for the State of Bihar.

The concerned Public Prosecutor as well as Investigating  
Officer are directed to file an affidavit stating why the  
eye-witnesses were not brought before the court on the due dates  
within 15 days. Stand over for 15 days.

.SP1

(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master